

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMPANY APPEAL (AT) NO.320 OF 2019

In the matter of:

Late. Mona Aggarwal

Appellant

Vs

Ghaziabad Engineering Company Ltd. & Ors.

Respondents

Mr. Jeevesh Nagrath and Mr. Chandan Dutta, Advocates for Appellant.

Mr. Simran Mehta with Mr. Javed Akhter and Mr. Rohit Puri, Advocate for R 2 & 3.

ORDER

09.01.2020- Learned counsel for Appellant submits that he has filed an Application for review before the NCLT against impugned order as well as the present Appeal. He will take instructions which remedy he wants to pursue, therefore, he seeks one weeks' time. Prayer allowed.

If, the Appellant wishes to pursue this Appeal, then he may file a rejoinder within a week.

Let the matter be fixed on **07th February, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Rk/nn